

Government employees of minority communities

‡3266. SHRI PRAKASH JAVADEKAR:

SHRI PRABHAT JHA:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether a list of persons belonging to minorities employed in Government jobs, particularly Muslims, is being prepared;
- (b) if so, the details thereof, with reasons;
- (c) the basis of preparing such a list;
- (d) whether all the Ministries have got policy based information in this regard;
- (e) the religions of persons of minorities whose list is being prepared;
- (f) whether it is being prepared in States also;
- (g) if so, whether any State has raised objection over it; and
- (h) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (e) The Prime Minister's New 15 Point Programme for the Welfare of Minorities provides for giving special consideration to minorities in recruitment of police personnel, Central police forces, Railways, nationalized banks and public sector enterprises and for this purpose, the composition of selection committees should be representative. In pursuance of this, the Department of Personnel and Training (DoPT) has issued Office Memorandum on 8th January, 2007. The guidelines issued by DoPT include instructions for monitoring the progress in recruitment of minorities in all Central Ministries/Departments, public sector enterprises, public sector banks and financial institutions. The data of number of persons belonging to the minority communities recruited during the year, is not collected minority community-wise by the DOPT, but for the five minority communities as a whole.

(f) to (h) The Office Memorandum of 8th January, 2007 issued by the Department of Personnel and Training (DoPT) does not envisage receipt of information from the State Governments.

Execution of Sachar Committee recommendations

3267. SHRI MATILAL SARKAR: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the major recommendations of the Sachar Committee in relation to development of the people belonging to religious minority groups of people;
- (b) the decision of the Central Government for execution of these recommendations; and

‡Original notice of the question was received in Hindi.

(c) the allocations for 2009-10 and the programmes chalked out?

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) The decisions of the Government on the follow-up action on the major recommendations of the Sachar Committee and the status of implementation is as under:—

- (i) All public sector banks have been directed to open more branches in districts having a substantial minority population. In 2007-08, 523 branches were opened in such districts. In 2008-09, 524 new branches were opened.
- (ii) RBI revised its Master Circular on 5th July, 2007 on priority sector lending for improving credit facilities to minority communities. Rs. 82864 crore were provided to minorities under priority sector lending during 2008-09.
- (iii) District Consultative Committees (DCCs) of lead banks have been directed to regularly monitor disposal and rejection of loan applications from minorities.
- (iv) A multi-pronged strategy to address the educational backwardness of the Muslim community, as brought out by the Sachar Committee, has been adopted. The madarsa modernization programme has been revised to make it more attractive by providing better salary to teachers, increased assistance for books, teaching aids and computers, and introduction of vocational subjects, etc. This scheme, now known as Quality Improvement in Madarsa Education, has been launched by the Ministry of Human Resource Development. A new centrally sponsored scheme of financial assistance for Infrastructure Development of Privately Managed Elementary/Secondary/Senior Secondary schools set up for minorities has been launched. National Council of Educational Research and Training (NCERT) has prepared text books for all classes in the light of the National Curriculum Framework-2005. Thirteen universities have been provided Rs.40 lakh each for starting centres for studying social exclusion and inclusive policy for minorities and scheduled castes and scheduled tribes. Under the Kasturba Gandhi Balika Vidyalaya Scheme (KGBV), criteria of educational backward blocks has been revised with effect from 1st April, 2008 to cover blocks with less than 30% rural female literacy and in urban areas with less than national average of female literacy (53.67%: Census 2001). Universalization of access to quality education at secondary stage (SUCCESS), has been approved. Setting up of new Jan Shikshan Sansthan (JSSs) is being incorporated in the revised schemes by the Ministry of Human Resource Development. Provision of more girls' hostels in colleges and universities in minority concentration districts/blocks is proposed under the existing University Grants Commission scheme of Ministry of HRD.
- (v) An expert group constituted to study and recommend the structure and functions of an Equal Opportunity Commission submitted its report on 13th March, 2008. This has

been processed, along with the report of the expert group on diversity index, as per the approved modalities.

- (vi) A National Data Bank, to compile data on the various socio-economic and basic amenities parameters for socio-religious communities, has been set up in the Ministry of Statistics and Programme Implementation.
- (vii) An autonomous Assessment and Monitoring Authority (AMA), to analyse data collected for taking appropriate and corrective policy decisions, has been set up in the Planning Commission.
- (viii) A training module has been developed by the Indian Institute of Public Administration, for sensitization of government officials. The module has been sent to the Central/ State Training Institutes for implementation. Lal Bahadur Shastri National Academy of Administration (LBSNAA) has prepared a module for sensitization of organised civil services and it has been incorporated in their training programmes.
- (ix) Under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT), additional central assistance of Rs. 1602.20 crore has been sanctioned for 69 towns having substantial minority population, out of which Rs. 659.37 crore was released in 2008-09.
- (x) An Unorganised Sector Workers Social Security Bill has been passed by the Parliament for providing social security to workers in the un-organised sector, which, *Inter alia*, includes home based workers.
- (xi) A High Level Committee, set up to review the Delimitation Act, has considered the concerns expressed in the Sachar Committee report and submitted its report.
- (xii) Guidelines on Communal Harmony have been issued by the Ministry of Home Affairs.
- (xiii) Dissemination of information regarding health and family welfare schemes is being undertaken in regional languages in minority concentration areas.
- (xiv) State Governments and UTs have been advised by Department of Personnel and Training for posting of Muslim police personnel in thanas and Muslim health personnel and teachers in Muslim concentration areas.
- (xv) State Governments have been advised by Ministry of Panchayati Raj and Ministry of Urban Development, to improve representation of minorities in local bodies.
- (xvi) The recommendations of the Joint Parliamentary Committee (JPC) on Wakfs have been received. These have been processed as per approved modalities.
- (xvii) The Government has accorded 'in principle' approval for restructuring of National Minorities Development and Finance Corporation.

- (xviii) An inter-ministerial Task Force constituted to devise an appropriate strategy and action plan for developing 338 identified towns, having substantial minority population, rapidly in a holistic manner submitted its report on 8th November, 2007. The concerned Ministries/Departments have been advised to give priority in the implementation of their schemes in 338 towns.
- (xix) Three scholarship schemes for minority communities viz., Pre-Matric, Post-Matric and Merit-cum-Means were launched and 6.89 lakh scholarships were awarded to students belonging to minority communities in 2008-09.
- (xx) The corpus of Maulana Azad Education Foundation, which stood at Rs. 100 crores, was doubled to Rs. 200 crores in December, 2006. The corpus was increased by Rs. 50 crores in 2007-08 and by Rs. 60 crore in 2008-09. A budget provision of Rs. 115 crore has been made in 2009-10.
- (xxi) A revised Coaching and Allied scheme was launched and 5522 candidates belonging to minority communities were provided assistance in 2008-09.
- (xxii) The multi-sectoral development programme was launched in identified minority concentration districts in 2008-09. Plans of 47 minority concentration districts in Haryana, Uttar Pradesh, West Bengal, Assam, Manipur, Bihar, Meghalaya, Jharkhand, Andaman and Nicobar Islands and Orissa were approved and Rs. 270.85 crores were released in 2008-09.

(c) The Annual Plan allocation for the Ministry of Minority Affairs is Rs. 1740 crore for the year 2009-10. The details of the on-going and new programmes/schemes are as follows:-

S.No.	Name of Scheme/Programme	Plan Budget (in crores)
1	2	3
1.	Grants-in-Aid to Maulana Azad Education Foundation	Rs.115.00
2.	Free Coaching and Allied Scheme for Minorities	Rs. 12.00
3.	Research/Studies, Monitoring and Evaluation of Development Schemes including Publicity	Rs. 13.00
4.	Contribution to Equity of NMDFC	Rs. 125.00
5.	Grants-in-Aid to State Channelising Agencies (SCA) engaged in implementation of NMDFC Programmes	Rs. 2.00
6.	National Fellowship for Students from Minority Communities (New Scheme)	Rs. 15.00

1	2	3
7.	Computerization of records of Wakf properties (New Scheme)	Rs. 10.00
8.	Scheme for Leadership Development of Minority Women. (New Scheme)	Rs. 8.00
9.	Merit-cum-Means scholarship for undergraduate and post-graduate professional and technical courses	Rs. 100.00
10.	Pre-matric Scholarship for minorities	Rs. 200.00
11.	Post-Matric Scholarships for students belonging to the minority communities	Rs. 150.00
12.	Multi Sectoral Development Programme in selected minority concentration districts.	Rs. 990.00
TOTAL :		Rs. 1740.00

More powers for NCM

3268. SHRI A. VIJAYARAGHAVAN: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether Government is considering giving more powers to the National Commission for Minorities; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) The Government had introduced the Constitution (One Hundred and Third Amendment) Bill, 2004 and the National Commission for Minorities (Repeal) Bill, 2004 in order to confer the constitutional status on the National Commission for Minorities. Notices were sent to Lok Sabha Secretariat for introduction of official amendments to these Bills in February, 2009. Since, the House adjourned on 26.02.2009, the official amendments could not be introduced. The Bills have lapsed with the end of term of the 14th Lok Sabha

Report of Justice Ranganath Misra Commission

3269. SHRI SYED AZEEZ PASHA: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Ministry is aware of the Central Information Commission letter dated 6th May, 2009 about the publication of Justice Ranganath Misra Commission Report; and

(b) if so, the action taken in that regard?

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) The Central Information Commission in its decision